

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI DATED THE

19TH MAY, 1962.

NOTIFICATION
(INCOME-TAX)

No. 4621 (F.No.197/65/RI-E(AI): In exercise of the powers conferred by clause (v) of sub-section (2)(C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sundaram Charities" for the purpose of the said section for the period covered by the assessment year 1962-63.

Sd/- (MILAP JAIN)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary & Treasurer, Sundaram Charities, 100, Mount Road, Madras-600006, with reference to his letter dated 20.3.61.
2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter G.No.1128-III(S)/60, dated 23.10.1961.
3. All Commissioners of Income-tax.
4. Directors of Inc.(E)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of Inspection & Assessment and Services (Income-tax), 1st Fl. Alwan-e-Qhalib, Kala Buzari Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dts. of Inc.(R&S), New Delhi (5 copies).
9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K. Nartha, Jr. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(MILAP JAIN)
SECTION OFFICER

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE).

Mw C
19/5
26/3/82
21/5